

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 3, 4 & 57 of 2013

Dated : 5th August, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

Reliance Infrastructure Ltd.

....Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant (s): Mr. Aditya Parda

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan

ORDER

The learned counsel for the Commission has filed his reply in Appeal Nos. 3 & 4 of 2013. He seeks some more time to file the reply in Appeal No. 57 of 2013. Accordingly, he is directed to file the same on or before 12.08.2013 after serving copy on the other side.

Post the matters for hearing on **19.08.2013**. In the meantime, it is open to the appellant to file the Rejoinder, if any, after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**